

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) No. 121 of 2019**

**IN THE MATTER OF:**

**Alanda Media & Entertainments  
Pvt. Ltd.**

**...Appellant**

**Versus**

**Mr. V. Ravi Prakash & Or.**

**...Respondents**

**Present:**

**For Appellant :**

**Mr. Sudipto Sarkar, Senior Advocate with  
Mr. Atul Sharma, Mr. Abhishek Sharma, Ms. Ashly  
Cherian, Ms. Shreya Jad, Mr. Duvva Pavan Kumar  
and Ms. Shraddha Gupta, Advocates**

**For Respondents :**

**Mr. Balbir Singh, Senior Advocate with  
Mr. Kunal Sabharwal and Ms. Monika Benjamin,  
Advocates for Respondent Nos. 1 and 2**

**ORDER**

**01.08.2019** Learned Senior Counsel appearing on behalf of the Appellant submits that as the substantive order having passed by the National Company Law Tribunal, Hyderabad Bench,(for short, the Tribunal'), the Appellant wants to withdraw the appeal. However, this is opposed by the learned counsel appearing on behalf of 1<sup>st</sup> and 2<sup>nd</sup> Respondent on the ground that it is because of the interim order passed by this Appellate Tribunal. However, we are not inclined to deliberate on the issue whether the order passed by the Tribunal is legal or illegal as the Appellants intends to withdraw the appeal because of the subsequent development. We have no reason not to allow the same.

The appeal is disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc